

A-79

CONFIDENTIAL

FROM

CAPT B S PRAKASH
SREE BHAVANI BUILDING ,3 rd FLOOR,
SRA-178,ABOVE MUTHOOT FINANCE,
VANCHIYOOR -PATTOR ROAD, VANCHIYOOR
THIRUVANTHAPURAM 695035.

TO

Mr SUNEEL IFS , MEMBER SECRETARY,
KCZMA,4 th Floor, KSRTC BUS Stand ,
THAMPANOR TRIVANDRUM-695035.

LETTER DT 2-11-2021 OF GGL – APPLICATION NO-136/2016 (SZ)
IN NGT CHENNI

SIR.

This is to bring to your kind notice that vide letter dt 2-11-2021 of GGL , against whom a case is pending for E.C. Violation in NGT Chennai , has requested , in response to your Notice No 3847/A2/2018/KCZMA dt 24-7-2021 , to defer further Proceedings in the matter till final order is issued by the Hon'Tribunal , on the ground that the existing canals at the time of acquiring by BRDC & allotment to them were developed only after obtaining Planning Permit from Pallikaraee Grama Panchayath and not on their own. This is prima facie a false and fabricated reason adduced by them , not supported by facts or evidences. in view of the following facts :-

- 1) They have not produced the copy of Planning Permit said to have been issued by Pallikaree Panchayath.
- 2) Presuming that they have obtained the so called Planning Permit for argument sake,by hook or crook, they are bound to observe the CRZ Notification 1991 and terms & conditions stipulated in the E.C.Order dt 2-1-2009 ,besides Coastal Regulation Zone Notification 1991 , copy of which are available with them . During the site inspection of Dr Harinarayan Senior scientist of your office on 28 Oct 2016 . that was carried out due to NGT intervention & direction because of my filing OP Application No 136/2016, had detected numerous Violation and reported the same in his report dt 7-12-2016 which was side tracked&hushed up besides not considered by KCZMA because of Sri Kalaiarasanyour Environmental Engineer's ulterior motive while giving

the report to RO of MOEF&CC Bangalore, as called for by them. He has even tried to hush up this matter in all his reports sent from KCZMA which may be kindly noted and is clinching & material Evidence against him. He has connived with the perpetrator's & culprits of the Mega Scam in this Gross Violation case by GGL & tried to bail them out by Criminal Act Of Breach of Trust, Forgery to Cheat, Manipulation, Misrepresentation, Deception, Abuse of Authority etc which has been proved & established with documentary Evidences. Unfortunately though these were brought to the notice of then Member Secretary Smt Veena Madhavan IAS many times on record, no action whatsoever was taken by her as she was proved to be a puppet signing whatever was put to her by the KCZMA King Pin Sri Kaliarasan as she never bothered to exert herself, which was aptly capitalised & utilised by him. The matter was then referred to your Predecessor who understood his entire ball game and was careful in dealing with his noting.

There was a vast difference in his approach subsequently, but still he is one of the main conspirators of this lobby at your office, headed by none other than U V Jose IAS Retd, the then V.P. GGL

during Illegal & unauthorised LWA, the brain and the KING PIN behind the Multi Mega SCAM.

- 3) Sir, now I will establish once again the role of Kaliarasan in this Scam as even now he is trying to help GGL, by advising them, as seen reflected in their letter dt 2-11-2021, which I presume is the idea of Kaliarasan as he was in the pay rolls of GGL which is proved by his Criminal activities established by me with evidences and in fact he had to do something to help them out. His main mentor & supporter is Thirunavukkarasu D.D. at RO MOEF & CC Bangalore, being from the same set up and in the same field.
- 4) To prove & establish my point I am producing the following documentary evidence i.e. a Confidential letter dt 22-7-2020 with 183 pages including enclosures, addressed to your predecessor that was received in your office vide tapal receipt No 1608 dt 27-7-2020, which may perhaps be missing in your office or not even put up to your Predecessor, that may be got verified confidentially at your end. This will give a thread bare and detail proof & evidences of all the Criminal activities and role of Kalaiarasan in this case and his Modus Operandi in bailing out GGL from the Mega Multi Scam in his capacity as Environmental Officer of KCZMA. From this document alone you will

be able to know the ground realities of the Gross Violation Perpetuated by GGL through their V.P. Sri U.V. Jose IAS Retd during his illegal & unauthorised LWA period. Infact you will also be able to know the Gross extent of Violation carried out by GGL that is pertaining to the Notice dt 24-7-2021 of yours , for which GGL has requested to defer the further proceedings from your side. It's a deceptive strategy to buy time and work out modalities so as to bail them out atleast from KCZMA side through their contact person in your office ie Kalliarasan. All the documents referred in my confidential Application dt 22-7-2020 are available in your office or with your standing counsel at NGT as these have been marked & filed as Evidences in NGT Chennai. In case some of the documents are not traceable in your office , I shall provide copy of the same when called for.

- 5) I am also enclosing another Clinching & Material EVIDENCE ie copy of my Objections & Comments on the findings of the JT Committee constituted by NGT which is of 78 pages, where in all the violations of E.C. , Criminal Acts of Forgery to Cheat etc by GGL & Others besides the Connivance of Kalliarasan have been discussed at length with Documentary Evidences, that will prove & establish the Modus Operandi & deceptive role of his Criminal Act of BREACH of Trust etc to bail out the Criminal Offenderie GGL with reference to KCZMA . This important document has been mailed to Sri Richardscarria on 28 Feb 2021 who was one of the Jt Committee member constituted by NGT, representing KCZMA . In this regard it is pointed out that in his absence your King Pin Kalliarasan availed off the golden opportunity , to represent KCZMA and played his dirty & unhealthy Criminal strategy of helping out GGL , by avoiding to give max. information on the Violations available with KCZMA , that has been highlighted in my Objection & Comments, which may be looked into.
- 6) Lastly but not the least my humble request is not to allow Kalliarasan to handle this case for he is capable of twisting & hiding the facts from you to any extent. This is a word of caution from my side in the interest of FAIR JUSTICE only. Now its for you to decide and bring out the truth in this case.
- 7) Sir, I have a humble request, in that in the interest of Social Justice, I may be informed of all the action taken by you because it is only because of me , KCZMA was able to detect the Gross Violation , FRAUD, FORGERY TO CHEAT, BREACH OF TRUST, CONNIVANCE, CONSPIRACY, ABUSE OF AUTHORITY, MANIPULATION adopted

&perpetuated by Chairman GGL through U.V.Jose IAS Retd in the Multi Mega Scam Unearthed by me and as a result GGL is now in the list of Pvt Co's which had grossly violated most of the terms & conditions on which E.C. was given by Moef&cc and also CRZ Clearance accorded by KCZMA vide its order dt 18-11-2006. Therefore I am entitled to be provided with all information from your side, in my fight against ENVIRONMENTAL VIOLATION being my one of the fundamental rights of a Citizen to Safeguard the ENVIRONMENT.

- 8) I have also enclosed copy of Docs A-77,A-35, A-38,A-61,A-2,A-75, A-55,A-57, A-66 ,A-41 ,Counter Statement&Additional Counter statementofPROJET PROPONENT GGL, My Objections & Comments on the Jt Committee Report , which will all expose the entire GROSS VIOLATIONS & Criminal activities of GGL through the KING PIN , U.V.Jose V.P. GGL during his ILLEGAL ,UNAUTHORISED LWA period, with the support & back up of Kaliarasan your Environment Engineer , to bail them out on all possible occasions since he was a beneficiary of GGL in no uncertain terms.

10-3-2022

YOURS FAITHFULLY,

CAPT B S PRAKASH
BSc,LLB,MBA,MIMA

ENCLOSURES : 1)Confidential letter dt 22-7-2020

No - 62) Doc A-38 filed in NGT Chennai

3) Doc A-35 filed in NGT "

4) Doc A-77 "

5) Doc A-61 "

6) Doc A-2 "

7) Doc A-75 "

8) Doc A-66 "

9) Doc A-57 "

10) Doc A-55 "

11) Counter Statement of Resp.7 ie Chairman GGL E.M.Najeeb

12) Additional Counter Statement of "

13) Objections & Comments of Capt B S PRAKASH to the findings of JT Committee constituted by NGT in OA136/2016 filed in NGT by me . (A-78)

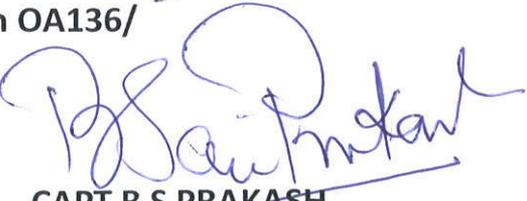
14) DOC A-41 filed in NGT

15) Doc A-68

BSc,LLB,MBA,MIMA

16) Doc A-63

17) Doc A-45



CAPT B S PRAKASH

